BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 181 of 2023 (EZ)
(Earlier O. A. No. 704/2023/PB)

***Suo Moto*: News item titled " Prashasnik ankush ke baad aur tej hua Balu ke awaidh khanan ka khel" appearing in Dainik Bharat dated 02.11.2023**

..........Applicant(s)

Versus

Jharkhand State Pollution Control Board & Ors. ... Respondent(s)

INDEX

S. N.	Particulars	Page No.
1.	**Counter Affidavit on Behalf of Jharkhand State Pollution Control Board.**	01-07
2.	**Annexure-A** True copy of Board's letter No.146 dated 27.01.2025	**08**
3.	**Annexure-B** True copy of Board's letter No.348 dated 18.02.2025	**09**
4.	**Annexure-C** True copy of Board's Office Order No.200 dated 30.01.2025	**10**

Filed by: -

(Surendra Kumar)

Advocate
JSPCB, Ranchi

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 181 of 2023 (EZ)
(Earlier O. A. No. 704/2023/PB)

***Suo Moto*: News Item titled "Prashasnik ankush ke baad aur tej hua Balu ke awaidh khanan ka khel" appearing in Dainik Bharat dated 02.11.2023.**

... Applicant(s)

Versus

Jharkhand State Pollution Control Board & Ors. **... Respondent(s)**

Affidavit on behalf of State of Jharkhand in compliance of the order dated 23/12/2024.

I, Manoj Kumar Gupta, son of Late Narayan Lal Gupta presently posted as Officer on Special Duty(Legal Section),Jharkhand State Pollution Control Board, Ranchi and am duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1.That, at present, I am working and posted as, Officer on Special Duty (Legal Section), Jharkhand State Pollution Control Board, Ranchi and as such, I

am well acquainted with all the facts and circumstances of this case.

2. That, I have gone through the order dated 23/12/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.

3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.

4. That, the instant Original Application initially registered as O.A No704/2023/PB, was taken up *Suo moto* by the Principal Bench of Hon'ble NGT on the basis of news item titled "**Prashasnik ankush ke baad aur tej hua Balu ke awaidh khanan ka khel**" appearing in Dainik Bharat dated 02.11.2023" wherein it has been alleged that illegal sand mining is going on in Gomia Anchal of Bokaro District of Jharkhand and everyday hundreds of trucks are being transported loaded with illegally mined sand from the area in question.

19 FEB 2025

MITHILESH ... NOTARY RANCHI Reg. No.- A/AB 22/80 Ranchi (Jharkhand) India

5. That, it is humbly stated and submitted that earlier an affidavit was filed before the Eastern Bench of this Hon'ble Tribunal on February 16, 2024 wherein the Report of the District Task Force submitted by the Deputy Commissioner, Bokaro vide letter no.1927 dated 25/11/2023 was brought on board. The Report inter alia provided a brief account of action taken against illegal mining, storage/transportation in Gomia Anchal of Bokaro Districts of Jharkhand.

However, the said Report did not reveal the name and other details of the accused and the quantity of sand illegally mined, stored and transported by the accused/violators or the name of accused in the FIRs lodged.

6. That it is humbly stated and submitted that the Hon'ble Tribunal vide Order dated 23.12.2024 was pleased to direct the Jharkhand State Pollution Control Board to compute environmental compensation and file its affidavit.

7. That it is further humbly stated and submitted that the that Jharkhand State Pollution Control Board vide Memo No. 146 dated 27/01/2025 requested the

19 FEB 2025

NOTARY RANCHI Reg No. A/AB 22/89

Deputy Commissioner, Bokaro to provide the names of accused persons/violators involved in illegal mining of sand, its storage and transportation in Gomia Anchal areas of Bokaro District as alleged in the instant Original Application.

Photocopy of Memo no. 146 dated 27.01.2025 is annexed and marked **Annexure-A**

8. That it is further humbly stated and submitted that a reminder letter vide Board's Memo no. 348 dated 18.02.2025 was also sent to the Deputy Commissioner, Bokaro to provide the desired information with regard to accused persons/violators involved in illegal sand mining in view of the Order(s) of the Hon'ble NGT, EZ Bench, Kolkata.

Photocopy of Memo no. 348 dated 18.02.2025 is annexed and marked **Annexure-B**

9 FEB 2025

9. That, it is humbly stated and submitted that Jharkhand State Pollution Control Board in the interregnum, constituted a three Member Committee comprising of two Environmental Engineers, namely Shri Ashutosh and Shri Gourav Jain and Shri Ashok

MITHILESH KUMAR JHA NOTARY RANCHI Reg. No. A/AB 22/89 Ranchi (Jharkhand) India

Kumar Yadav, Officer on Special Duty to compute the Environmental Compensation against the violators /accused persons named in FIRs on the basis of the details provided by the Deputy Commissioner-cum-Chairman, District Task Force, District Mining Officers- cum- Member Secretary, District Task Force of respective places of occurrence in the State of Jharkhand.

Photocopy of Office Order no.200 dated 30.01.2025 is annexed and marked **Annexure-C**

10. That it is humbly stated and submitted that detailed report sought from the Deputy Commissioner-cum- Chairman, District Task Force, of Bokaro Districts in the instant matter is awaited and as such the Hon'ble Tribunal may be pleased to allow **four weeks** further time to file appropriate Affidavit in the matter in view of the facts and circumstances submitted hereinabove.

11. That, this Affidavit is filed bonafide and in the interest of justice.

NOTARY RANCHI Reg. No.- A/AB 22/89 Jharkhand India

12. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Manoj Kumar Gupta
DEPONENT

VERIFICATION:

Verified at Ranchi on this the 19 FEB 2025 day of ……… February, 2025 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Manoj Kumar Gupta
DEPONENT

Ref.No. 28 Date 19 FEB 2025

NOTARY PUBLIC
RANCHI

MITHILESH NARAYAN JHA
NOTARY
RANCHI
Reg No.- A/AB 22/89
Ranchi (Jharkhand) India

Notaries Rules 1956 by Govt. of Jharkhand, Ranchi (India)

झारखण्ड JSPCB

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद

नगर प्रशासन भवन, एच0 ई0 सी0, धुर्वा, राँची
Phone No:-0651- 2400852, 2400851, 2400979, Fax No:- 2400850/138
New Web : www.jspcb.nic.in; e-mail- ranchijspcb@gmail.com

पत्रांकः—........................ राँची, दिनांकः— ....

प्रेषक,

मनोज कुमार गुप्ता,
विशेष कार्य पदाधिकारी।

सेवा में,

उपायुक्त,
बोकारो।

विषय :— **माननीय नेशनल ग्रीन ट्रिब्यूनल, पूर्वी जोन बेंच, कोलकाता में विचाराधीन वाद O.A No.181/2023/EZ दैनिक भास्कर के दिनांक—02.11.2023 संस्करण में प्रकाशित समाचार "प्रशासहनिक अंकुश के बाद और तेज हुआ बालू का खेल" बनाम झारखण्ड राज्य व अन्य मामले में संलिप्त अभियुक्तों के संबंध में विस्तृत सूचना।**

प्रसंग :— **आपका पत्रांक—1927 दिनांक—25.11.2023 ।**

O/C

महाशय,

निदेशानुसार उपर्युक्त विषयक प्रासंगाधीन पत्र के संबंध में कहना है कि आपके द्वारा प्रश्नगत मामले में समर्पित कृत कार्रवाई प्रतिवेदन में गोमिया अंचल अन्तर्गत बालू घाटों से बालू के अवैध उत्खनन्, भंडारण एवं परिवहन के विरूद्व मात्र नदी घाट का नाम, जप्त वाहन की संख्या, जप्त बालू की मात्रा, वसुल की गयी जर्माना राशि एवं दर्ज प्राथमिकी आदि का विवरण उपलब्ध कराया गया है परन्तु उक्त अवैध कार्य में संलिप्त अभियुक्तों की विस्तृत सूचना अंकित नहीं की गयी है।

उल्लेखनीय है कि माननीय न्यायाधिकरण ने बालू के अवैध उत्खनन् एवं व्यापार से संबंधित अन्य सदृश्य मामलों में संलिप्त अभियुक्तों के विरूद्व पर्यावरणीय क्षतिपूर्ति की गणना कर इसकी बसूली संबंधित अभियुक्तों से करने का आदेश पारित किया है।

अतएव अनुरोध है कि गोमिया अंचल अन्तर्गत बालू घाटों से बालू के अवैध उत्खनन्, भंडारण एवं परिवहन में संलिप्त अभियुक्तों का नाम, वर्त्तमान स्थायी पता, बालू/खनिज की मात्रा, जप्त वाहनों का पंजीयन संख्या एवं स्वामित्व का विवरण, थाना में दर्ज प्राथमिकी अभियुक्तों का नाम/पता एवं अन्य प्रासंगिक सूचना पर्षद को एक सप्ताह के अन्दर उपलब्ध कराने की कृपा की जाय जिससे अभियुक्तों के विरूद्व पर्यावरणीय क्षतिपूर्ति की गणना एवं एतद् संबंधी राशि वसूल करने हेतु विधिसम्मत कार्रवाई कर माननीय न्यायाधिकरण को अवगत कराया जा सके। कृपया इसे आवश्यक प्राथमिकता प्रदान किया जाय।

अनु0--यथोक्त।

विश्वासभाजन्

ह0/—
(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।

19 FEB 2025

ज्ञापांक— 146 राँची दिनांक— 27/01/2025

प्रतिलिपिः—जिला खनन् पदाधिकारी, बोकारो को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

27/01/2025

(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।

MITHILESH NARAYAN JHA NOTARY RANCHI Reg. No.- A/AB 22/89 Govt. of India

-09- ANNEXURE- B

झारखण्ड
JSPCB

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद

नगर प्रशासन भवन, एच0 ई0 सी0, धुर्वा, राँची
Phone No:-0651- 2400852, 2400851, 2400979, Fax No:- 2400850/138
New Web : www.jspcb.nic.in; e-mail- ranchijspcb@gmail.com

पत्रांकः—........................ राँची, दिनांकः— ....

प्रेषक,

मनोज कुमार गुप्ता,
विशेष कार्य पदाधिकारी।

सेवा में,

उपायुक्त,
बोकारो।

विषय :— **माननीय नेशनल ग्रीन ट्रिब्यूनल, पूर्वी जोन बेंच, कोलकाता में विचाराधीन वाद O.A No.181/2023/EZ दैनिक भास्कर के दिनांक—02.11.2023 संस्करण में प्रकाशित समाचार "प्रशासहनिक अंकुश के बाद और तेज हुआ बालू का खेल" बनाम झारखण्ड राज्य व अन्य मामले में संलिप्त अभियुक्तों के संबंध में विस्तृत सूचना।**

प्रसंग :— **पर्षद पत्रांक—146 दिनांक—27.01.2025 ।**

महाशय,

उपर्युक्त विषयक प्रासंगिक पत्र की छायाप्रति संलग्न करते हुये कहना है कि पूर्व में पर्षद पत्रांक—146 दिनांक—27.01.2025 द्वारा माँग की गयी सूचना अब तक पर्षद को अप्राप्त है। अंकनीय है कि विषयगत मामला माननीय न्यायाधिकरण (NGT) के आदेश से अच्छादित है।

उक्त वांछित सूचना पर्षद को यथाशीघ्र उपलब्ध कराने की कृपा की जाय ताकि अग्रेत्तर कार्रवाई ससमय किया जा सके।

कृपया इसे सर्वोच्च प्राथमिकता दी जाय।

O/C

अनु0—यथोक्त। विश्वासभाजन्

ह0/—
(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।

19 FEB 2025

ज्ञापांक— राँची दिनांक—

प्रतिलिपिः—जिला खनन् पदाधिकारी, बोकारो को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

ह0/—
(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।

ज्ञापांक— 348 राँची दिनांक— 18/02/2025

प्रतिलिपिः—क्षेत्रीय पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद, धनबाद को सूचनार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित।

MKGupta 18/02/2025
(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी।

MITHILESH NARAYAN JHA * BIPUL * NOTARY RANCHI Reg. No.- A/AB 22/89 * Ranchi (Jharkhand)

10- ANNEXURE-C

झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद

नगर प्रशासन भवन, एच0 ई0 सी0, धुर्वा, राँची
Phone No:-0651- 2400852, 2400851, 2400979, Fax No:- 2400850/138
New Web : www.jspcb.nic.in; e-mail- ranchijspcb@gmail.com

का0आ0सं0:– 200 राँची, दिनांक:– 30/01/2025

"कार्यालय आदेश"

माननीय National Green Tribunal, Eastern Zone, Kolkata के वाद संख्या–O.A No. 19/2024/EZ In the Matter of: In re: News item appearing in Hindustan Dated-25.11.2023 titled "गौरी घाट से खुले आम बालू खनन्, माफिया लगा रहे करोड़ों का चूना" में पारित आदेश दिनांक–15.04.2024 के Para-9 निम्नवत् है :–

"Considering the facts noted hereinabove and the action taken by the State Respondents, we direct the State Respondents to take steps for determination of Environmental Compensation/Penalty against the illegal miners and proceed to recover the same in accordance with law from the from the illegal miners within a period of three months."

निदेशानुसार उक्त के आलोक में बालू के अवैध उत्खनन् एवं परिवहन से संबंधित अन्य सदृश्य मामलों में संलिप्त उल्लंघनकर्त्ताओं एवं अभियुक्तों के विरूद्व पर्यावरणीय क्षतिपूर्ति की गणना हेतु पर्षद की ओर से एक त्रिसदस्यीय समिति का गठन निम्नवत् किया जाता है :–

क्र0सं0	पदाधिकारी का नाम/पदनाम
1.	**श्री आशुतोष,** पर्यावरण अभियन्ता, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद (मु0), राँची।
2.	**श्री कुमार गौरव जैन,** पर्यावरण अभियन्ता, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद (मु0), राँची।
3.	**श्री अशोक कुमार यादव,** विशेष कार्य पदाधिकारी, झारखण्ड राज्य प्रदूषण नियंत्रण पर्षद (मु0), राँची।

उक्त गठित समिति बालू के अवैध उत्खनन् परिवहन मामलों में एवं जिला खनन् पदाधिकारी/थाना प्रभारी से प्राप्त प्राथमिकी दर्ज अभियुक्तों एवं उल्लंघनकर्त्ताओं के विरूद्व पर्यावरणीय क्षतिपूर्ति का आकलन कर विधि शाखा को प्रतिशपथ पत्र दायर करने हेतु ऑकड़ा उपलब्ध करायेगी।

इसमें सक्षम प्राधिकार आदेश निहित है।

30/01/2025
(मनोज कुमार गुप्ता)
विशेष कार्य पदाधिकारी

19 FEB 2025

NOTARY
RANCHI
Reg. No.- A/AB 22/89
MITHILESH NARAYAN JHA
(Jharkhand) India